MINUTES OF THE MEETING No. 42/08 HELD ON 23.1.2008

UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

The 42/08 meeting of Advance Licensing Committee was held on 23.1.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC meeting No.41/08 for confirmation and confirmed and adopted the same without any change.

Case No A-1229 NC No.42/08 Dated 23.1.2008	M/s. SRF Ltd. F.No.01/83/50/1386/AM08/DES-IV RLA No. 04/24/40/ 221/AM07 Lic. No. 0410091662 Dt. 22.10.2007.

The Committee considered the subject Para 4.7 case as per agenda and noted that it is relating to NC (Textile) as the item of export is in chapter 59 of ITC (HS). Therefore, the Committee decided to transfer to NC (Textile).

Case No A-1230 NC No.42/08 Dated 23.1.2008	M/s. Gujarat Chemicals F.No.01/83/50/1425/AM08/DES-IV RLA No. 08/24/040/40/AM08 Adv. Lic. No. 0810066934 Dt. 31.8.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

Case No A-1231 NC No.42/08 Dated 23.1.2008	M/s. Aron Universal Ltd. F.No.01/87/50/781/AM07/DES-IV RLA No. 07/24/040/595/AM08 Adv. Lic. No. 0710048795 Dt. 1.12.2006

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

Case No A-1232 NC No.42/08 Dated 23.1.2008	M/s. Laffans Petrochemicals F.No.01/83/50/702/AM08/DES-IV RLA No. 03/95/40/145/AM08 Lic. No. 0310434050 Dt. 26.6.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

Case No A-1233 NC No.42/08 Dated 23.1.2008	M/s. Manali Petrochemicals Ltd. F.No.01/83/162/907/AM07/DES-IV RLA No. 04/24/40/ 24/AM08 Lic. No. 0410089520 Dt. 22.5.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.Div.). The committee also decided to remind to PNG. Accordingly the case may be re-listed on 20.2.2008.

Case No A-1234 NC No.42/08 Dated 23.1.2008	M/s R.K.Industries. F.No.01/83/50/1307/AM07/DES-IV RLA No. 08/24/40/ 349/AM07

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

Case No A-1234 NC No.42/08 Dated 23.1.2008	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 882/AM08/DES-IV RLA No. 03/95/40/1564/AM07 Lic.No. 0310427360 Dt. 21.6.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

Case No A-1235 NC No.42/08 Dated 23.1.2008	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 787/AM08/DES-IV RLA No. 03/95/40/442/AM08 Lic.No. 0310444708 Dt. 1.10.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

Case No A-1336 NC No.42/08 Dated 23.1.2008	M/s. Patel Wood Syndicate, Mumbai F.No.01/83/50/531/AM08/DES-IV RLA No. 03/94/40/227/AM07 Lic.No. 0310432201 Dt.11.6.2007

The Committee considered the case as per agenda for fixation of Standard Input Output Norms.
The Committee considered the case as per agenda and decided to remind policy-III and also decided to issued a letter to the firm to give bifurcated qty. of wood and square logs.Accordingly the case may be re-listed on 20.2.2008

Case No A-1337 NC No.42/08 Dated 23.1.2008	M/s. Britacel Silicons Limited F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1278/AM07

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 20.2.2008.

Case No A-1338 NC No.42/08 Dated 23.1.2008	M/s. Glasstech Industries (I) PVT Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/157/AM08 Lic.No. 0310430917 Dt. 29.5.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and noted that firm applied for 25% wastage. The representative of Deptt. of IPP, present in the meeting stated that WC will follow in SION format.

Accordingly the case may be re-listed on 20.2.2008.

Case No A-1339 NC No.42/08 Dated 23.1.2008	M/s. Colort Camlin Canvas Pvt. Ltd. F.No.01/84/162/712/AM07/DES-IV RLA No. 03/94/40/ 508/AM08 Lic. No. 0310440523 Dt. 23.8.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to transfer the case to NC (Textile)

Case No A-1340 NC No.42/08 Dated 23.1.2008	M/s. Sarda Starch (P) Ltd. F.No.01/84/162/1053/AM07/DES-IV RLA No. 03/95/40/ 1555/AM08 Lic. No. 0310423533 dt.. 16.3.2007.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call exact specification of export item with catalogue.

Accordingly the case may be re-listed on 20.2.2008.

Case No A-1341 NC No.42/08 Dated 23.1.2008	M/s. Panama Petrochem Ltd. F.No.01/83/50/ 1444/AM08/DES-IV RLA No. 03/94/40/1444/AM07 Lic.No. 0310425605 Dt. 4.4.2007.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..) and send reminder to PNG. Accordingly the case may be re-listed on 20.2.2008.

Case No A-1342 NC No.42/08 Dated 23.1.2008	M/s. Sterling Auxiliaries Pvt. Ltd. F.No.01/83/162/770/AM08/DES-IV RLA No. 03/95/040/215/AM08 Adv. Lic. No. 0310432609 Dt. 14.6.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1343 NC No.42/08 Dated 23.1.2008	M/s. Aries Dye Chem Industries F.No.01/83/50/774/AM08/DES-IV RLA No. 08/24/040/103/AM08 Adv. Lic. No. 0810066075 Dt. 18.7.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1344 NC No.42/08 Dated 23.1.2008	M/s. Amol Dicalite Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 08/24/40/253/AM07 Lic. No. 0810065898 Dt. 11.7.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to refer to concerned Directorate by DIPP. Accordingly the case may be re-listed on 20.2.2008

Case No A-1345 NC No.42/08 Dated 23.1.2008	M/s. Indokem Ltd. F.No.01/83/50/294/AM08/DES-IV RLA No. 03/94/40/134/AM08 Lic. No. 0310429905 dt. 18.5.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1346 NC No.42/08 Dated 23.1.2008	M/s. Synergy Poly Additives (P) Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 5/24/40/930/AM07 Lic. No. 0510202766 Dt. 20.4.2007.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1347 NC No.42/08 Dated 23.1.2008	M/s. Grand Organic Pvt Ltd. F.No.01/82/162/360/AM08/DES-IV RLA No. 17/24/40/16/AM08 Lic. No. 170001349 Dt. 7.6.2006.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1348 NC No.42/08 Dated 23.1.2008	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/82/162/1023/AM08/DES-IV RLA No. 02/24/40/214/AM08 Lic. No. 0210105985 Dt. 14.11.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1349 NC No.42/08 Dated 23.1.2008	M/s. FMC India Pvt. Ltd. F.No.01/83/162/1026/AM08/DES-IV RLA No. 07/24/40/570/AM08 Lic. No. 0710054556 Dt. 16.11.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1350 NC No.42/08 Dated 23.1.2008	M/s. Raj Petro Specialities (P) Ltd.. F.No.01/83/162/780/AM08/DES-IV RLA No. 03/95/40/522/AM08 Lic. No. 0310440960 dt. 27.8.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1351 NC No.42/08 Dated 23.1.2008	M/s. Synthetic Industrial Chemical F.No.01/83/162/785/AM07/DES-IV RLA No. 10/24/40/ 314/AM08 Lic. No. 1010027891 Dt. 14.11.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to refer the application to Spices Board. The committee decided to defer the case four weeks. Accordingly the case may be re-listed on 20.2.2008

Case No A-1352 NC No.42/08 Dated 23.1.2008	M/s. ITCO Industries F.No.01/83/162/769/AM07/DES-IV RLA No. 07/24/40/ 314/AM08 Lic. No. 0710052738 Dt. 7.8.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) and send

reminder to PC division for early comments...Accordingly the case may be re-listed on 20.2.2008.

Case No C-96 NC No.42/08 Dated 23.1.2008	M/s. Oriental Carbon & Chemicals Ltd. F.No.01/83/162/Dy/ No. 18/AM07/DES-IV

The Committee considered the case as per agenda for fixation of SION for the export item Insoluble Sulphur (80%) and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). The committee noted that it is not a standard product. Accordingly the case may be re-listed on 6.2.2008.

Case No M-567 NC No.42/08 Dated 23.1.2008	M/s. Vesuvious Inida Ltd. F.No.01/83/50/271/AM08/DES-IV RLA No. 08/24/40/ 28/AM08 Lic. No. 0810064686 Dt. 7.5.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.2.2008.

Case No M-568 NC No.42/08 Dated 23.1.2008	M/s. Viswat Chemicals Ltd. F.No.01/83/50/1202/AM07/DES-IV RLA No. 03/95/40/1244/AM08 Lic. No. 0310416399 dt. 18.1.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No M-569 NC No.42/08 Dated 23.1.2008	M/s. Superlite Jointing (P) Ltd.. F.No.01/83/50/490/AM07/DES-IV RLA No. 05/24/40/ 451/AM07 Lic. No. 051019336 Dt. 20.9.2006.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee in light of the written comments of the Deptt. of IPP forwarded vide their written comments dated 23.1.2008 and decided to approve the case as under:

Export product

Caf jointings sheets metalic and non metalic (Asbestos Based / Oil resistant Minimum Raw Asbestos) containing min. 114.28 MT of Asbestos--------300 MT.

Import item

Raw Asbestos (Chrysotile) ------ 120,000 kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-570 NC No.42/08 Dated 23.1.2008	M/s. Lubrizol (I) Pvt. Ltd. F.No.01/83/50/122/AM08/DES-IV RLA No. 03/95/40/40/AM08 Lic.No. 0310426954 Dt. 17.4.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No M-571 NC No.42/08 Dated 23.1.2008	M/s. Laffans Petrochemicals Ltd F.No.01/83/50/1775/AM07/DES-IV RLA No. 03/95/40/1475/AM07 Lic.No. 0310422465 Dt.8.3.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No M-572 NC No.42/08 Dated 23.1.2008	M/s. Chemiesynth (Vapi) Ltd. F.No.01/83/50/744/AM08/DES-IV RLA No. 03/94/40/849/AM07 Lic.No. 0310407487 Dt. 10.11.2006.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).The committee also decided to remind TA for their comments. Accordingly the case may be re-listed on 20.2.2008

Case No M-573 NC No.42/08	M/s. Devi Dayal (Sales) Ltd. F.No.01/83/162/310/AM08/DES-IV

Dated 23.1.2008	RLA No. 03/94/040/1074/AM06 Adv. Lic. No. 0310364624 Dt. 25.1.2006

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and noted that the licence was obtained under SION A 2041. The firm may approach RLA provided that export has been made under this SION.

Case No M-574 NC No.42/08 Dated 23.1.2008	M/s. Laffans Petrochemicals F.No.01/82/50//AM07/DES-IV RLA No. 03/95/40/1332/AM07 Lic. No. 0310418228 Dt. 2.2.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No M-575 NC No.42/08 Dated 23.1.2008	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1013/AM07/DES-IV RLA No. 03/94/040/250/AM07 Adv. Lic. No. 0310389569 Dt. 14.7.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No M-576 NC No.42/08 Dated 23.1.2008	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1067/AM07/DES-IV RLA No. 03/94/040/533/AM07 Adv. Lic. No. 0310396895 Dt. 28.8.2006

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No M-577 NC No.42/08 Dated 23.1.2008	M/s. Su-Raj Diamonds & Jewellery Ltd. F.No.01/87/50/238/AM04/DES-IV RLA No. 03/24/040/677/AM04 Adv. Lic. No. 0310214282 Dt. 15.7.2003

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and discussed in detail with reference to comments from Gem & Jewellery Export Promotion Council, furnished vide letter dt., 15.10.2007. Taking cue from SION at K-26, the Committee decided to regalarise the present licence with 75% wastage as represented by the firm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-578 NC No.42/08 Dated 23.1.2008	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 1129/AM06/DES-IV RLA No. 03/94/40/857/AM06 Lic.No. 0310360108 Dt. 19.12.2006.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. The firm may be requested to attend PH on 13.2.2008 along with Technical Person of the firm and also having supporting data/documents. Information. Accordingly the case may be re-listed on 13.2.2008.

Case No M-579 NC No.42/08 Dated 23.1.2008	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 538/AM04/DES-IV RLA No. 03/24/40/961/AM04 Lic.No. 0310219753 Dt. 21.8.2003.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. The firm may be requested to attend PH on 13.2.2008 along with Technical Person of the firm and also having supporting data/documents. Information. Accordingly the case may be re-listed on 13.2.2008.

Case No M-580 NC No.42/08 Dated 23.1.2008	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 36/AM07/DES-IV Lic.No. 0310369908 Dt. 24.8.2006.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. The firm may be requested to attend PH on 13.2.2008 along with Technical Person of the firm and also having supporting data/documents. Information. Accordingly the case may be re-listed on 13.2.2008.

Case No M-581 NC No.42/08 Dated 23.1.2008	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 1350/AM04/DES-IV RLA No. 03/24/40/217/AM04 Lic.No. 0310248676 Dt. 21.1.2004.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. The firm may be requested to attend PH on 13.2.2008 along with Technical Person of the firm and also having supporting data/documents. Information. Accordingly the case may be re-listed on 13.2.2008.

Case No M-582 NC No.42/08 Dated 23.1.2008	M/s. Biostadt India Ltd. F.No.01/83/50/ 1276/AM04/DES-IV Adv. Lic. NO. 0310246271 dt. 8.1.2004 RLA F.NO. 03/24/40/1982/AM04 Adv. Lic. NO. 0310257776 dt. 11.3.2004 RLA F.NO. 03/24/40/3510/AM04 Adv. Lic. NO. 03102776633 dt. 24.6.2004 Adv. Lic. NO. 0310280530 dt. 13.7.2004 Adv. Lic. NO. 0310290699 dt. 10.9.2004 Adv. Lic. NO. 0310331549 dt. 26.5.2005

The Committee considered the subject Para 4.7 cases as per agenda for fixation of Input Output Norms for the export product **Environ AC (Biofixation NIP GG and Lithothmme GG Mixture**) for the above mentioned 6 licences. A reference was made to Ministry of Environment and Forest at the level of Joint Secretary on recommendation of Maharashtra Pollution Control Board for their comments. Despite several reminders no comments were received from MOEF. Considering that the case was pending from long, it was decided with the approval of DGFT that the case may be placed before the Norms Committee for decision. As per comments of Maharashtra Pollution Control Board, Mumbai and firm's letter dt. 7.7.2005, the Committee discussed with Technical Authorities and decided to amend the decision taken in earlier ALC meetings and decided to approve the norms with 15% wastage.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-583 NC No.42/08 Dated 23.1.2008	M/s. Hindustan Lever Ltd. F.No.01/83/162/ 442/AM07/DES-IV RLA No. 03/24/40/947/AM00 Lic.No. 0310031376 Dt. 16.3.2000.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. The firm may be requested to attend PH on 13.2.2008 along with Technical Person of the firm and also having supporting data/documents. Information. Accordingly the case may be re-listed on 13.2.2008.

Case No M-584 NC No.42/08 Dated 23.1.2008	M/s. Hindustan Lever Ltd. F.No.01/83/50/ 248/AM03/DES-IV RLA No. 03/24/40/115/AM03 RLA No. 03/24/40/400/AM01

	RLA No. 03/24/40/392/AM02 RLA No. 03/24/40/279/AM01 Lic.No. 0310137792 Dt. 14.5.2002 Lic.No. 0310046527 Dt. 31.7.2000 Lic.No. 0310097380 Dt. 13.8.2001 Lic.No. 0310047529 Dt. 13.1.2000

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to grant Personal Hearing to the firm on 13.2.2008. The firm may be requested to attend PH on 13.2.2008 along with Technical Person of the firm and also having supporting data/documents. Information. Accordingly the case may be re-listed on 13.2.2008.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 42/83-ALC1/2007 **MEETING DATE** : 23.01.2008

1	**Case No.:26/33/82-ALC1/2005**	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:20.02.2008
	Decision :DO issued to D/o Animal Husbandry for comments			

2	**Case No.:11/4/82-ALC1/2006**	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/82/050/01504/AM06/	RLA File :02/24/040/00289/AM06/	Lic.No/Date:0210087410 22.03.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008			

3	**Case No.:7/11/81-ALC2/2006**	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/81/050/00075/AM07/	RLA File :31/24/040/00034/AM07/	Lic.No/Date:3110024889 08.05.2006	Defer Date:20.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 20.2.2008.

4	**Case No.:13/14/83-ALC1/2006**	Party Name:STERLING ENTERPRISES,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00238/AM07/	RLA File :03/95/040/01472/AM06/	Lic.No/Date:0310382468 31.05.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008.			

5	**Case No.:7/18/85-ALC3/2006**	Party Name:SIMPLEX INFRASTRUCTURES LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/85/050/00062/AM07/	RLA File :04/24/040/00104/AM07/	Lic.No/Date:0410082361 23.06.2006	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case with 5% wastage as under:-

Item of Export	Qty	Item of Import	Qty
APPLYING AND LAYING SBS MODIFIED REINFORCED WATER PROOFING MEMBRANE FOR THE CONCRETE BUILDING STRUCTURE	36174 Sq. Meter	SBS MODIFIED REINFORCED WATER PROOFING MEMBRANE - PREMIER FLEX 3000, 4.5mm THICKNESS POLYESTER REINFORCED (PLAIN) FINISH.	37983 Sq. Met.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

6	**Case No.:18/19/83-ALC1/2007**	Party Name:TALWAR BROTHERS P. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00539/AM07/	RLA File :02/24/040/00130/AM07/	Lic.No/Date:0210092537 11.08.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 20.2.2008.			

7	**Case No.:27/26/83-ALC1/2006**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG Accordingly the case may be re-listed on 20.2.2008.			

8	**Case No.:19/30/83-ALC1/2006**	Party Name:RENUKA GLASS DESIGNERS PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00702/AM07/	RLA File :03/95/040/00766/AM07/	Lic.No/Date:0310400476 21.09.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 20.2.2008.			

9	**Case No.:28/32/82-ALC1/2006**	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 20.2.2008			

10	**Case No.:23/31/83-ALC1/2006**	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to issue a reminder to the firm. Accordingly the case may be re-listed on 20.2.2008.			

11	**Case No.:1/35/87-ALC1/2006**	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 20.2.2008.			

12	**Case No.:13/35/82-ALC1/2006**	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 20.2.2008.			

13	**Case No.:20/35/82-ALC1/2006**	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 20.2.2008.			

14	**Case No.:13/34/82-ALC1/2006**	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/82/050/01277/AM07/	RLA File :06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. The Committee also decided to send the application to DIPP. Accordingly the case may be re-listed on 20.2.2008. Reminder to PNG pointing out delay in comments of vaseline pure Petrolium jelly			

15	**Case No.:5/41/80-ALC2/2006**	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/80/050/00934/AM07/	RLA File :05/24/040/00671/AM07/	Lic.No/Date:0510194779 21.11.2006	Defer Date:20.02.2008
	Decision : Comments awaited from C&PC (Chem. Div.)			

16	**Case No.:29/38/82-ALC1/2006**	Party Name:MURTUZA EXPORTS,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 20.2.2008.			

17	**Case No.:21/44/83-ALC1/2006**	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01060/AM07/	RLA File :03/95/040/01119/AM07/	Lic.No/Date:0310413403 22.12.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008.			

18	**Case No.:60/44/83-ALC1/2006**	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01147/AM07/	RLA File :03/95/040/01222/AM07/	Lic.No/Date:0310415018 08.01.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008.			

19	**Case No.:63/44/83-ALC1/2006**	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01158/AM07/	RLA File :03/95/040/01099/AM07/	Lic.No/Date:0310415374 10.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of DC(MSME) forwarded vide their U.O. No. 23(3)/2006-chem dated 24.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
white bee wax IP/BP	1 kg.	Bees wax	1.1 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	**Case No.:4/50/83-ALC1/2006**	Party Name:STP LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01146/AM07/	RLA File :02/24/040/00295/AM07/	Lic.No/Date:0210097395 18.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case on content basis with 2% wastage, as follows:-

Item of Export	Qty	Item of Import	Qty
Coal Tar Enamel. Containing minimum 31.4% Coal Tar Pitch.	903.480 MT	Coal Tar Pitch. Various softening point.	289.365 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

21	**Case No.:17/48/82-ALC1/2006**	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Defer**
	HQ File :01/82/050/01628/AM07/	RLA File :03/94/040/01143/AM07/	Lic.No/Date:0310416783 22.01.2007	Defer Date: 20.2.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of IPP, present in the meeting stated that WC will follow in SION format. Accordingly the case may be re-listed on 20.2.2008.			

22	**Case No.:3/46/83-ALC1/2006**	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01172/AM07/	RLA File :04/24/040/00416/AM07/	Lic.No/Date:0410087161 25.01.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.2.2008.			

23	**Case No.:4/46/83-ALC1/2006**	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01173/AM07/	RLA File :04/24/040/00417/AM07/	Lic.No/Date:0410087162 25.01.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.2.2008.			

24	**Case No.:422/24/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**

	HQ File :01/83/050/01192/AM07/	RLA File :09/24/040/00449/AM07/	Lic.No/Date:0910029183 05.02.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

25	**Case No.:16/50/83-ALC1/2006**	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 20.2.2008			

26	**Case No.:4/2/82-ALC1/2007**	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/82/050/01705/AM07/	RLA File :02/24/040/00339/AM07/	Lic.No/Date:0210098511 26.02.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008.			

27	**Case No.:900/21/82-ALC4/2007**	Party Name:K.PATEL DYE-CHEM INDUSTRIES PVT LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/82/050/01739/AM07/	RLA File :03/94/040/01335/AM07/	Lic.No/Date:0310421778 02.03.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/77/2002/Ch.III dated 7.12.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
(i) Methyl Violet Base (Solvent Violet 8)	1 kg.	N.N. Dimethyl Aniline Mono Methyl Aniline	0.916 kg. 0.128 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	**Case No.:9/51/81-ALC2/2006**	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/81/050/00959/AM07/	RLA File :08/93/040/00372/AM07/	Lic.No/Date:0810063343 02.03.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DC(SSI) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for on content basis, as follows:-

Item of Export	Qty	Item of Import	Qty
CARBON PAPER BLACK C.C. GRADE(34 GSM CONTAINING MIN.13.5% OF CARNAUBA WAX)	21242 kg.	CARNAUBA WAX C.C. GRADE(THIS LICENCE IS ISSUED IN TERMS OF PARA 4.7 OF H.B.2004-2009 & SUBJECT TO FIXATION OF INPUT-OUTPUT NORMS BY DGFT)(B.G./LUT AS APPLICABLE TO BE EXECUTED AS PER RELEVANT CUSTOM NOTIFICATION/CIRCULARS)	2864.600 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

29	**Case No.:10/1/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01332/AM07/	RLA File :17/24/040/00083/AM07/	Lic.No/Date:1710001579 12.03.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 18.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008

30	**Case No.:11/3/83-ALC1/2007**	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). The Committee also decided to send the application to SSI. Accordingly the case may be re-listed on 20.2.2008.

31	**Case No.:8/16/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01368/AM07/	RLA File :17/24/040/00088/AM07/	Lic.No/Date:1710001593 23.03.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

32	**Case No.:9/16/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01372/AM07/	RLA File :17/24/040/00089/AM07/	Lic.No/Date:1710001598 27.03.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

33	**Case No.:20/19/83-ALC1/2007**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00034/AM08/	RLA File :03/95/040/01364/AM07/	Lic.No/Date:0310425612 04.04.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 20.2.2008.			

34	**Case No.:5/6/83-ALC1/2007**	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008.			

35	**Case No.:4/12/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Rejected**
	HQ File :01/83/050/00079/AM08/	RLA File :17/24/040/00002/AM08/	Lic.No/Date:1710001614 09.04.2007	Defer Date:

	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 8.7.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

36	**Case No.:9/17/83-ALC1/2007**	Party Name:T V ISMAIL HAJI & CO	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00066/AM08/	RLA File :07/24/040/00762/AM07/	Lic.No/Date:0710051136 09.04.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 20.2.2008.			

37	**Case No.:21/19/83-ALC1/2007**	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00078/AM08/	RLA File :03/95/040/00018/AM08/	Lic.No/Date:0310426069 10.04.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 31.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

38	**Case No.:10/10/83-ALC1/2007**	Party Name:JAYDEEP PETRO-CHEM CO. P. LTD,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00097/AM08/	RLA File :04/24/040/00003/AM08/	Lic.No/Date:0410088895 11.04.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.2.2008.			

39	**Case No.:15/17/83-ALC1/2007**	Party Name:SHYAM CHEM IMPEX,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00140/AM08/	RLA File :07/24/040/00892/AM07/	Lic.No/Date:0710051312 18.04.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008.			

40	**Case No.:23/19/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00159/AM08/	RLA File :17/24/040/00005/AM08/	Lic.No/Date:1710001620 20.04.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

41	**Case No.:24/19/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00160/AM08/	RLA File :17/24/040/00006/AM08/	Lic.No/Date:1710001621 20.04.2007	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 11.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Stearyl Alcohol 20 moles Ethoxylate	1 kg.	Ethylene Oxide	0.7652 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	**Case No.:5/8/83-ALC1/2007**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00179/AM08/	RLA File :07/24/040/00007/AM08/	Lic.No/Date:0710051388 24.04.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2004/Ch.II dated 1.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Copper Gluconate	1 kg.	Copper Carbonate (Cupric Carboante) Glucono Delta Lactone	0.303 kg. 0.871 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	**Case No.:28/19/83-ALC1/2007**	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00234/AM08/	RLA File :05/24/040/00073/AM08/	Lic.No/Date:0510203190 03.05.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

44	**Case No.:582/24/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 20.2.2008			

45	**Case No.:25/17/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00280/AM08/	RLA File :17/24/040/00011/AM08/	Lic.No/Date:1710001639 08.05.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

46	**Case No.:26/17/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**

	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

47	**Case No.:15/13/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00314/AM08/	RLA File :02/24/040/00042/AM08/	Lic.No/Date:0210100762 14.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DC(SSI) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case with 2% wastage on content basis, as follows:-

Item of Export	Qty	Item of Import	Qty
Coal Tar Enamel. Containing minimum 31.4% Coal Tar Pitch.	1797.00 MT	Coal Tar Pitch. Various softing point.	575.540 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

48	**Case No.:34/19/83-ALC1/2007**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00356/AM08/	RLA File :03/95/040/01310/AM07/	Lic.No/Date:0310429775 17.05.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

49	**Case No.:21/14/83-ALC1/2007**	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00383/AM08/	RLA File :08/93/040/00059/AM08/	Lic.No/Date:0810065014 23.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DC(SSI) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for on content basis, as follows:-

Item of Export	Qty	Item of Import	Qty
CARBON PAPER BLACK 34 GSM Containing MIn. 13.5% of Carnauba Wax C.C. GRADE	18311 kg.	CARNAUBA WAX C.C. GRADE(THIS LICENCE IS ISSUED IN TERMS OF PARA 4.7 OF H.B.2004-2009 AND SUBJECT TO FIXATION OF INPUT-OUTPUT NORMS)(B.G./LUT AS APPLICABLE TO BE EXECUTED AS PER RELEVANT CUSTOM NOTIFICATION/CIRCULARS)	2469.320 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

50	**Case No.:22/14/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 20.2.2008.			

51	**Case No.:35/18/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 20.2.2008.			

52	**Case No.:36/18/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**

	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 20.2.2008			

53	**Case No.:43/19/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00480/AM08/	RLA File :03/95/040/01635/AM07/	Lic.No/Date:0310431249 31.05.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 20.2.2008			

54	**Case No.:32/18/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Rejected**
	HQ File :01/83/050/00463/AM08/	RLA File :17/24/040/00024/AM08/	Lic.No/Date:1710001661 05.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 12.10.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

55	**Case No.:50/16/83-ALC1/2007**	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 20.2.2008.			

56	**Case No.:50/19/83-ALC1/2007**	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00516/AM08/	RLA File :04/24/040/00073/AM08/	Lic.No/Date:0410089939 14.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/163/2004/Ch.II dated 11.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
AKD Wax Emulsion containing AKD Wax- 10% Starch 0.7%	1 kg.	Alkyl ketene dimer wax Relevant Starch	0.100 kg. 0.007 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:53/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Rejected**
	HQ File :01/83/050/00539/AM08/	RLA File :17/24/040/00029/AM08/	Lic.No/Date:1710001668 15.06.2007	Defer Date:
57	**Decision :** The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 11.1.2008 and decided to reject the case as the firm has not furnished authentic technical literature in support of manufacturing process, chemical reactions and norms applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:54/19/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00540/AM08/	RLA File :17/24/040/00030/AM08/	Lic.No/Date:1710001669 15.06.2007	Defer Date:
58	**Decision :** The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/19/2007/Ch.II dated 20.9.2007 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
1. Castor Oil Ethoxylate 25 moles	1 MT.	Ethylene Oxide	0.245 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	**Case No.:66/19/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00583/AM08/	RLA File :03/94/040/00266/AM08/	Lic.No/Date:0310432894 15.06.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and noted that the firm has been requested to provide information regarding past performance, completion of export obligation and also to provide production and consumption data certified by Central Excise in respect of all the licenses and RLA has also been requested to provide information regarding fulfillment of EO in respect of licenses obtained during the last periods. Since the information is awaited, the committee decided to issue reminder to RLA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.2.2008.			

60	**Case No.:694/24/83-ALC1/2007**	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00547/AM08/	RLA File :05/24/040/00214/AM08/	Lic.No/Date:0510205086 19.06.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.2.2008			

61	**Case No.:1/17/85-ALC3/2007**	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/85/050/00048/AM08/	RLA File :03/95/040/00074/AM08/	Lic.No/Date:0310433520 22.06.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008			

62	**Case No.:84/19/83-ALC1/2007**	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00644/AM08/	RLA File :05/24/040/00056/AM08/	Lic.No/Date:0510205699 03.07.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008			

63	**Case No.:747/24/83-ALC1/2007**	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**

	HQ File :01/83/050/00669/AM08/	RLA File :09/24/040/00121/AM08/	Lic.No/Date:0910030761 05.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2003/Ch.II dated 20.9.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Propyl Paraben Sodium	1 kg.	1) Parahydropxy Benzoic Acid 2) N-Propanol	0.714 kg. 0.310 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64	**Case No.:102/19/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00710/AM08/	RLA File :03/94/040/00252/AM08/	Lic.No/Date:0310435757 11.07.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.

65	**Case No.:855/24/83-ALC1/2007**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00855/AM08/	RLA File :03/94/040/00419/AM08/	Lic.No/Date:0310437781 31.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/106/2004/Ch.II dated 31.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Para Chloro Phenyl Acetic Acid	1 kg.	1. Para Chloro Benzyl Cyanide 2. Toluene 3. Caustic Soda Flakes	1.021 kg. 0.230 kg. 0.360 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	**Case No.:135/19/83-ALC1/2007**	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Rejected**
	HQ File :01/83/050/00867/AM08/	RLA File :05/24/040/00363/AM08/	Lic.No/Date:0510207018 31.07.2007	Defer Date:
	Decision :withdrwan already reject in NC no. 34/83 dt. 28.11.2007			

67	**Case No.:885/24/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00892/AM08/	RLA File :03/95/040/00830/AM07/	Lic.No/Date:0310438385 06.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

68	**Case No.:886/24/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00893/AM08/	RLA File :03/95/040/00982/AM07/	Lic.No/Date:0310438387 06.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

69	**Case No.:887/24/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00894/AM08/	RLA File :03/95/040/00864/AM07/	Lic.No/Date:0310438395 06.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

70	**Case No.:879/24/83-ALC1/2007**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00884/AM08/	RLA File :31/24/040/00133/AM08/	Lic.No/Date:3110030133 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2004/Ch.II dated 10.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1,3- Cyclohexanedione	1 kg.	Resorcinol Caustic Soda Lye (100%) Nickel Catalyst	1.26 kg. 0.453 kg. 0.014 kg.

Ethyl acetate is not considered in the absence of supporting technical literature.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	**Case No.:926/24/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00940/AM08/	RLA File :03/95/040/00220/AM08/	Lic.No/Date:0310438674 07.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2005/Ch.II dated 1.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Tris (2-Hydroxyethyl) Isocyanurate	1 kg.	Cyanuric Acid Methanol Ethylene Oxide	0.540 kg. 0.040 kg. 0.561 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

72	**Case No.:899/24/83-ALC1/2007**	Party Name:OMKROWN PHARMA CHEM PVT LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00909/AM08/	RLA File :07/24/040/00338/AM08/	Lic.No/Date:0710052771 08.08.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 5.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.

73	**Case No.:941/24/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00955/AM08/	RLA File :17/24/040/00047/AM08/	Lic.No/Date:1710001730 10.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

74	**Case No.:785/24/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00964/AM08/	RLA File :03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

75	**Case No.:949/24/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00965/AM08/	RLA File :07/24/040/00289/AM08/	Lic.No/Date:0710052845 13.08.2007	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 20.2.2008.			

76	**Case No.:956/24/83-ALC1/2007**	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00972/AM08/	RLA File :03/95/040/00471/AM08/	Lic.No/Date:0310439370 14.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

77	**Case No.:957/24/83-ALC1/2007**	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00973/AM08/	RLA File :03/94/040/00469/AM08/	Lic.No/Date:0310439371 14.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

78	**Case No.:19/25/83-ALC1/2007**	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01044/AM08/	RLA File :03/95/040/00494/AM08/	Lic.No/Date:0310440115 20.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/81/2007/Ch.II dated 16.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Stannic Chloride 50% solution	1 kg.	Tin Ingots (99.5%)	0.235 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

79	**Case No.:21/25/83-ALC1/2007**	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01046/AM08/	RLA File :03/95/040/00116/AM08/	Lic.No/Date:0310440172 21.08.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.

80	**Case No.:25/25/83-ALC1/2007**	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01050/AM08/	RLA File :03/95/040/01376/AM07/	Lic.No/Date:0310440228 21.08.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.

81	**Case No.:35/25/83-ALC1/2007**	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01060/AM08/	RLA File :03/95/040/00507/AM08/	Lic.No/Date:0310440413 22.08.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.

82	**Case No.:995/24/83-ALC1/2007**	Party Name:ATUL LIMITED,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01013/AM08/	RLA File :08/24/040/00131/AM08/	Lic.No/Date:0810066767 23.08.2007	Defer Date: 20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

83	**Case No.:2/25/83-ALC1/2007**	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01027/AM08/	RLA File :31/24/040/00183/AM08/	Lic.No/Date:3110030542 27.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 18.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

84	**Case No.:44/25/83-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01069/AM08/	RLA File :03/95/040/01181/AM07/	Lic.No/Date:0310440975 27.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to call for the following information from the firm as under:- (1) Weight of Export Product in Kg. (2) % Pigment & % Solid Resin in Export (3) Material Balance in terms of Pigment & Solid Resin between Import & Export. . Accordingly the case may be re-listed on 20.2.2008.			

85	**Case No.:48/25/83-ALC1/2007**	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01073/AM08/	RLA File :03/95/040/01528/AM07/	Lic.No/Date:0310441034 28.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2006/Ch.II dated 6.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Lubricating Compound Containing : 1) Stearic Acid 70%±2%) 2) Impact Modifier(MBS Copolymer (30%±1%)	1 kg.	1) Stearic Acid (Stearic Acid 50±10%(Stearic Acid + Palmitic acid content 90% min.) 2) Impact Modifier(MBS)	0.700 kg. 0.300 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

86

Case No.:9/25/83-ALC1/2007	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
HQ File :01/83/050/01034/AM08/	RLA File :05/24/040/00388/AM08/	Lic.No/Date:0510208279 29.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2005/Ch.II dated 17.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Dioctyl Diphenyl Amine (Powder/Flakes)	1 kg.	Diphenyl Amine Di-Isobutylene	0.405 kg. 0.680 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87

Case No.:10/25/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Rejected**
HQ File :01/83/050/01035/AM08/	RLA File :08/24/040/00137/AM08/	Lic.No/Date:0810066882 29.08.2007	Defer Date:

	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 31.10.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

88	**Case No.:13/25/83-ALC1/2007**	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

89	**Case No.:33/25/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01058/AM08/	RLA File :03/95/040/00400/AM08/	Lic.No/Date:0310441323 30.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

90	**Case No.:34/25/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01059/AM08/	RLA File :03/95/040/00334/AM08/	Lic.No/Date:0310441325 30.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

91	**Case No.:38/25/83-ALC1/2007**	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01063/AM08/	RLA File :31/24/040/00188/AM08/	Lic.No/Date:3110030567 30.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 18.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

92	**Case No.:117/27/83-ALC1/2007**	Party Name:JOLLY BOARD LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01191/AM08/	RLA File :03/94/040/00631/AM08/	Lic.No/Date:0310443422 17.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 23.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Insulation Board/Bitumen Imregnated Fiber Board Containing Min. 22.5% Bitumen/Gilsonite	2128680 kg.	Bitumen/Gilsonite	549199 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	**Case No.:2/30/83-ALC1/2007**	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01370/AM08/	RLA File :31/24/040/00232/AM08/	Lic.No/Date:3110031155 16.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/101/2007/Ch.II dated 18.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Isopropyl Alcohol	1 kg.	Propylene Phosphoric Acid	0.737 kg. 0.00032 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

94	**Case No.:3/30/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01372/AM08/	RLA File :09/24/040/00306/AM08/	Lic.No/Date:0910031807 17.10.2007	Defer Date:20.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.

95	**Case No.:16/30/83-ALC1/2007**	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01385/AM08/	RLA File :03/95/040/00672/AM08/	Lic.No/Date:0310446745 17.10.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 31.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

96	**Case No.:9/30/83-ALC1/2007**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01378/AM08/	RLA File :03/95/040/00682/AM08/	Lic.No/Date:0310446850 18.10.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 20.2.2008.			

97	**Case No.:11/30/83-ALC1/2007**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01380/AM08/	RLA File :05/24/040/00538/AM08/	Lic.No/Date:0510210750 18.10.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008.			

98	**Case No.:12/30/83-ALC1/2007**	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01381/AM08/	RLA File :52/24/040/00015/AM08/	Lic.No/Date:5210022287 18.10.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008.			

99	**Case No.:15/30/83-ALC1/2007**	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**

HQ File :01/83/050/01384/AM08/	RLA File :31/24/040/00233/AM08/	Lic.No/Date:3110031224 19.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/101/2007/Ch.II dated 18.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Isopropyl Alcohol	1 kg.	Propylene Phosphoric Acid	0.737 kg. 0.00032 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

100	**Case No.:19/30/83-ALC1/2007**	Party Name:PRIVI ORGANICS LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01388/AM08/	RLA File :03/95/040/00723/AM08/	Lic.No/Date:0310447171 19.10.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.

101	**Case No.:20/30/83-ALC1/2007**	Party Name:EMAMI LIMITED,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01389/AM08/	RLA File :02/24/040/00200/AM08/	Lic.No/Date:0210105400 22.10.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI) and also decided to refer the application to DC(SSI) Accordingly the case may be re-listed on 20.2.2008

102	**Case No.:21/30/83-ALC1/2007**	Party Name:ACMECHEM LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01390/AM08/	RLA File :02/24/040/00201/AM08/	Lic.No/Date:0210105401 22.10.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 20.2.2008.

103	**Case No.:33/30/83-ALC1/2007**	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01402/AM08/	RLA File :05/24/040/00560/AM08/	Lic.No/Date:0510210908 22.10.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.2.2008.			

104	**Case No.:31/30/83-ALC1/2007**	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01400/AM08/	RLA File :03/94/040/00680/AM08/	Lic.No/Date:0310447425 23.10.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

105	**Case No.:34/30/83-ALC1/2007**	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01403/AM08/	RLA File :09/24/040/00324/AM08/	Lic.No/Date:0910031854 23.10.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

106	**Case No.:35/30/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01404/AM08/	RLA File :09/24/040/00265/AM08/	Lic.No/Date:0910031861 23.10.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

107	**Case No.:36/30/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01405/AM08/	RLA File :09/24/040/00318/AM08/	Lic.No/Date:0910031862 23.10.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

108	**Case No.:39/30/83-ALC1/2007**	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01408/AM08/	RLA File :07/24/040/00528/AM08/	Lic.No/Date:0710053994 23.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2004/Ch.II dated 10.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1,3- Cyclohexanedione	1 kg.	Resorcinol	1.26 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

109	**Case No.:40/30/83-ALC1/2007**	Party Name:L`OREAL INDIA PVT. LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01409/AM08/	RLA File :31/24/040/00245/AM08/	Lic.No/Date:3110031263 23.10.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to call from application from the firm and send to DIPP. Accordingly the case may be re-listed on 20.2.2008.

110	**Case No.:1/33/83-ALC1/2007**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01530/AM08/	RLA File :03/95/040/00793/AM08/	Lic.No/Date:0310449578 07.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/37/2007/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
2 Nitro Di-methyl Terephthalate	1 kg.	1-Dimethyl Terephthalate	1.05 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

111	**Case No.:10/38/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**

	HQ File :01/83/050/01572/AM08/	RLA File :03/94/040/00840/AM08/	Lic.No/Date:0310450238 14.11.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

112	**Case No.:2/38/83-ALC1/2007**	Party Name:ORIENTAL CARBON & CHEMICALS LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01564/AM08/	RLA File :05/24/040/00911/AM07/	Lic.No/Date:0510212110 15.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/4/2004/Ch.III dated 16.10.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Insoluble Sulphur(80%) Containing : 1) average 79-81% elemental sulphur 2) average coating oil content 19-21%	1 kg.	Elemental sulphur Coating Oil (Mixture of napthanic & paraffins)	0.848 kg. 0.200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

113	**Case No.:3/38/83-ALC1/2007**	Party Name:RIDDHI PHARMA	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01565/AM08/	RLA File :34/24/040/00137/AM08/	Lic.No/Date:3410020067 15.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/175/2001/Ch.III dated 15.5.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1,3-Dichloro Acetone	1 kg.	1,3-Dichloro-2-Propanol Sodium dichromate	1.069 kg. 2.56 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

114	**Case No.:4/38/83-ALC1/2007**	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**

	HQ File :01/83/050/01566/AM08/	RLA File :06/24/040/00025/AM08/	Lic.No/Date:0610012513 15.11.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

115	**Case No.:11/38/83-ALC1/2007**	Party Name:EXOTIC NATURALS	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01573/AM08/	RLA File :03/94/040/00374/AM08/	Lic.No/Date:0310450292 15.11.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 20.2.2008.			

116	**Case No.:7/38/83-ALC1/2007**	Party Name:ESSAR OIL LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01569/AM08/	RLA File :03/94/040/00821/AM08/	Lic.No/Date:0310450437 16.11.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 20.2.2008.			

117	**Case No.:9/38/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01571/AM08/	RLA File :03/94/040/00787/AM08/	Lic.No/Date:0310450469 16.11.2007	Defer Date:

Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

ZINCBRITE 160 C BRIGHTNER ELECTROPLATING BRIGHTENER - CONTAINING 51.5% EPICHLOROHYDRIN, 2.8% LUGALVAN G 35 & 2.5% POLYVINYL ALCOHOL (POLYSIZER 173)	1 LTR.	EPICHLOROHYDRIN LUGALVAN G 35 (POLYETHYLENE IMINE) POLYVINYL ALCOHOL (POLYSIZER 173)	0.515 KG. 0.028 KG. 0.025 KG.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

118	**Case No.:12/38/83-ALC1/2007**	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01574/AM08/	RLA File :09/24/040/00347/AM08/	Lic.No/Date:0910032098 16.11.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

119	**Case No.:15/38/83-ALC1/2007**	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01577/AM08/	RLA File :03/94/040/00855/AM08/	Lic.No/Date:0310450551 16.11.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to call for the following information from the firm as under:- (1) % Pigment % Solid Resin in Export (2) Specific name of Additives. (3) Material Balance between Import & Export in terms of Pigment and Solid Resin. Accordingly the case may be re-listed on 20.2.2008.			

120	**Case No.:16/38/83-ALC1/2007**	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01578/AM08/	RLA File :03/94/040/00854/AM08/	Lic.No/Date:0310450553 16.11.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to call for the following information from the firm as under:- (1) % Pigment % Solid Resin in Export (2) Specific name of Additives. (3) Material Balance between Import & Export in terms of Pigment and Solid Resin. Accordingly the case may be re-listed on 20.2.2008.			

121	**Case No.:17/38/83-ALC1/2007**	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01579/AM08/	RLA File :05/24/040/00645/AM08/	Lic.No/Date:0510212167 19.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/82/2007/Ch.II dated 8.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Antimony Pentaoxide	1 kg.	Antimony Trioxide	0.909 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

122	**Case No.:53/39/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01632/AM08/	RLA File :09/24/040/00367/AM08/	Lic.No/Date:0910032298 30.11.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008

123	**Case No.:1/42/83-ALC1/2007**	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01777/AM08/	RLA File :31/24/040/00315/AM08/	Lic.No/Date:3110032085 27.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/315/2000/Ch.II dated 15.11.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Trigonox-EHP W50 bis (2-ethylhexyl) peroxydicarbonate (50%)	1 kg.	(i) 2-Ethyl hexyl chloroformate (2-EHCF)	0.583 kg.
		(ii) Polyvinyl Alcohol	0.030 kg.
		(iii) Anti-foaming agent (Dequest)	0.0005 kg.

Packing items as per packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

124	**Case No.:2/42/83-ALC1/2007**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**

	HQ File :01/83/050/01778/AM08/	RLA File :08/24/040/00099/AM08/	Lic.No/Date:0810069274 31.12.2007	Defer Date:
	Decision : This case will be processed manualy as there is no data available.			

125	**Case No.:4/42/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01780/AM08/	RLA File :17/24/040/00121/AM08/	Lic.No/Date:1710001875 31.12.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

126	**Case No.:5/42/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01781/AM08/	RLA File :17/24/040/00122/AM08/	Lic.No/Date:1710001876 31.12.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

127	**Case No.:6/42/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01782/AM08/	RLA File :17/24/040/00127/AM08/	Lic.No/Date:1710001877 31.12.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

128	**Case No.:3/42/83-ALC1/2007**	Party Name:POLYGON CHEMICALS	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01779/AM08/	RLA File :08/24/040/00229/AM08/	Lic.No/Date:0810069300 01.01.2008	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008			

129	**Case No.:10/42/83-ALC1/2007**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01786/AM08/	RLA File :22/24/040/00060/AM08/	Lic.No/Date:2210007348 01.01.2008	Defer Date:23.01.2008

	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

130	**Case No.:7/42/83-ALC1/2007**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01783/AM08/	RLA File :08/24/040/00222/AM08/	Lic.No/Date:0810069321 02.01.2008	Defer Date:
	Decision : This case will be processed manualy as there is no data available.			

131	**Case No.:8/42/83-ALC1/2007**	Party Name:BODAL CHEMICALS LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01784/AM08/	RLA File :08/24/040/00227/AM08/	Lic.No/Date:0810069322 02.01.2008	Defer Date:
	Decision : This case will be processed manualy as there is no data available.			

132	**Case No.:9/42/83-ALC1/2007**	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01785/AM08/	RLA File :34/24/040/00200/AM08/	Lic.No/Date:3410020521 02.01.2008	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

133	**Case No.:11/42/83-ALC1/2007**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01787/AM08/	RLA File :22/24/040/00057/AM08/	Lic.No/Date:2210007353 03.01.2008	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

134	**Case No.:13/42/83-ALC1/2007**	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01789/AM08/	RLA File :17/24/040/00126/AM08/	Lic.No/Date:1710001878 03.01.2008	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

135	**Case No.:12/42/83-ALC1/2007**	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

136	**Case No.:14/42/83-ALC1/2007**	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01790/AM08/	RLA File :06/24/040/00030/AM08/	Lic.No/Date:0610012735 08.01.2008	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

137	**Case No.:15/42/83-ALC1/2007**	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01791/AM08/	RLA File :34/24/040/00204/AM08/	Lic.No/Date:3410020568 08.01.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/101/2002/Ch.II dated 4.10.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
2-Ethyl hexanoyl Chloride	1 kg.	2-Ethyl Hexanoic Acid Thionyl Chloride	0.925 kg. 0.638 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

138	**Case No.:16/42/83-ALC1/2007**	Party Name:ATUL LIMITED,	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01792/AM08/	RLA File :08/24/040/00232/AM08/	Lic.No/Date:0810069527 09.01.2008	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.2.2008.			

139	**Case No.:17/42/83-ALC1/2007**	Party Name:ALEMBIC LIMITED	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Transferred to Different Section**

	HQ File :01/83/050/01793/AM08/	RLA File :34/24/040/00205/AM08/	Lic.No/Date:3410020582 10.01.2008	Defer Date:23.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item			

140	**Case No.:18/42/83-ALC1/2007**	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:42/83-ALC1/2007 23.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01794/AM08/	RLA File :08/24/040/00216/AM08/	Lic.No/Date:0810069556 11.01.2008	Defer Date:
	Decision : This case will be processed manualy as there is no data available.			

Date:01.02.2008 S.S.Mohan
Place:New Delhi Foreign Trade Development Officer